

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1262 of 2021

1. Narayan Mahto	
2. Pradeep Das @ Pradeep Daw @ Pradeep Kumar Das	
...	Petitioners
Versus	
The State of Jharkhand	...
	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Sidhant Sinha, Advocate
For the State	: Mrs. Nehala Sharmin, Addl. P.P.

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Chatrohati P.S. Case No.19 of 2020 (G.R. No. 717 of 2020) registered under sections 147/148/149/323/413/353/34 of the Indian Penal Code and under section 47(a) of the Bihar Excise Act.

It is submitted by the learned counsel for the petitioners that the petitioner no.2 -Pradeep Das @ Pradeep Daw @ Pradeep Kumar Das has since been arrested, hence he does not press the prayer for grant of privilege of anticipatory bail of the petitioner no.2 - Pradeep Das @ Pradeep Daw @ Pradeep Kumar Das.

Accordingly, the prayer for grant of privilege of anticipatory bail of the petitioner no.2 - Pradeep Das @ Pradeep Daw @ Pradeep Kumar Das is rejected as not pressed.

So far as the petitioner no.1 - Narayan Mahto is concerned, It is submitted by the learned counsel for the petitioner no.1 that the allegation against the petitioner no.1 is that he was involved in

transportation of illegal foreign liquor. It is further submitted that the allegations against the petitioner no.1 are all false and he has no criminal antecedent as has been mentioned in paragraph no.16 of the instant anticipatory bail application. It is then submitted that the petitioner no.1 is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner no.1 be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the petitioner no.1 - Narayan Mahto be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.30,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Bermo at Tenughat, in connection with Chatrohati P.S. Case No.19 of 2020 (G.R. No. 717 of 2020) with the condition that the petitioner no.1 - Narayan Mahto will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-